Unstarred Questions

Service conditions of AIR and DD staff

700. SHRI JAI PRAKASH NARAYAN SINGH : SHRI SALIM ANSARI :

Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

(a) the total number of Central Administrative Tribunal (CAT) and other court cases pending regarding service matters concerning AIR and Doordarshan staff;

(b) how many such matters have been decided in favour of staff by CAT and then further challenged in higher courts;

(c) whether Government has failed to draft Recruitment Rules since making of Prasar Bharati in 1990; and

(d) why Government is not accepting all CAT and court verdicts honourably and fill its vacant slots instead of creating bad blood with staff?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI) : (a) The number of such cases in respect of AIR and DD is as under:—

	AIR	Doordarshan
	516	281
(b)	The number of such cases for AIR and DD is as under:—	
	AIR	Doordarshan
	12	120

(c) The Recruitment Regulations for various categories of Prasar Bharati employees were notified during 2000-2002. However, these were kept in abeyance by Prasar Bharati as the terms and conditions were not acceptable to the employees. The amendments made to Section 11 of the Prasar Bharati Act in 2012 has settled the status of employees working in Prasar Bharati. In pursuance to amendments to Section-11, it was decided to frame new Recruitment Regulations governing the service conditions of the employees recruited by Prasar Bharati after 05.10.2007. Following approval of Prasar Bharati's Board, the Government has already communicated its approval for the Recruitment Regulations in respect of 4 categories of staff. *viz*. Cameraman Grade-II, Engineering Assistant, Technician and Head Clerk/Assistant (for notification).

(d) Verdicts given by the CAT and other Courts are implemented, except in cases where there are valid grounds of appeal.

Amendment in Cinematograph Act

701. SHRI RAJEEV CHANDRASEKHAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether, considering the ban/restrictions imposed on a film which was certified by the constitutional authority of the Central Government, Government is considering an amendment to the Cinematograph Act so that the film certification domain of Government under CBFC is accepted by the State Governments; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI) : (a) and (b) Yes, Sir. The Ministry of Information and Broadcasting has set up a Committee, headed by a retired Chief Justice of High Court, which would look into all the issues related to certification under Cinematograph Act.

Reforms in cable TV sector

702. SHRI NAND KUMAR SAI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has, in the recent past, asked the Telecom Regulatory Authority of India (TRAI) to suggest further reforms in the cable TV sector in the country;

- (b) if so, the details thereof;
- (c) whether TRAI has started examination/scrutiny process;
- (d) if so, the details in this regard; and

(e) by when TRAI is likely to complete their study and submit their recommendations in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI) : (a) and (b) With a view to bring